

[Shri K. C. Pant] lished in Notification No. G.S.R. 507 in Gazette of India dated the 16th March, 1968.

(ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1968, published in Notification No. G.S.R. 508 in Gazette of India dated the 16th March, 1968.

(iii) G.S.R. 510 published in Gazette of India dated the 16th March, 1968, containing corrigendum to G.S.R. 318 dated the 17th February, 1968.

(iv) G.S.R. 511 published in Gazette of India dated the 16th March, 1968, containing corrigendum to G.S.R. 175 dated the 27th January, 1968.

[Placed in Library. See No. LT-578/68].

(4) A copy of Notification No. G.S.R. 509 published in Gazette of India dated the 16th March, 1968, under section 159 of the Customs Act, 1962 [Placed in Library. See No. LT-579/68].

ANNUAL REPORT OF PYRITES AND CHEMICALS DEVELOPMENT COMPANY LIMITED AND GOVERNMENT REVIEW THEREON PAPERS RE: PYRITES AND CHEMICALS DEVELOPMENT COMPANY LTD.

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI MUTHYAL RAO): On behalf of SHRI RAGHU RAMAIAH, I beg to lay on the Table.

(1) Review by the Government on the working of the Pyrites and Chemicals Development Com-

pany Limited, for the year 1966-67, under sub-section (1) of section 619-A of the Companies Act, 1956.

(2) A copy of the Annual Report of the Pyrites and Chemicals Development Company Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-580/68].

NOTIFICATION UNDER DRUGS AND COSMETICS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): I beg to lay on the Table a copy of the Drugs and Cosmetics (Amendment) Rules, 1968, published in Notification No. S.O. 866 in Gazette of India dated the 9th March, 1968, under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-581/68].

12.59 hrs.

LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE

MR. DEPUTY-SPEAKER: The Committee on Absence of Members from the sittings of the House in their Fourth Report have recommended that leave of absence be granted to the following Members for the periods indicated in the Report:—

(1) Pandit D. N. Tiwary

13th November to 23rd December, 1967 (Third Session).

(2) Shri Manubhai Amersey

19th February to 15th March, 1968 (Fourth Session).

(3) Shri Balgovind Verma

12th February to 14th March, 1968 (Fourth Session).

(4) Dr. Baburao Patel

12th February to 20th March, 1968 (Fourth Session).

(5) Maharani Vijayamala Rajaram Chhatrapati Bhonsale	12th February to 15th March, 1968 (Fourth Session).
(6) Shri M. S. Murty	12th February to 28th February, 1968 (Fourth Session).
(7) Shri V. Y. Tamaskar	12th February to 10th April, 1968 (Fourth Session).
(8) Dr. D. S. Raju	22nd November to 23rd December, 1967 (Third Session) and 12th February to 2nd March, 1968 (Fourth Session).
(9) Shri Brijraj Singh-Kotah	1st March to 18th March, 1968 (Fourth Session).
(10) Shri Viren Shah	4th to 28th March, 1968 (Fourth Session).
(11) Maharani Gayatri Devi of Jaipur.	25th November to 23rd December, 1967 (Third Session) and 12th February to 27th February, 1968 (Fourth Session).

SOME HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : Leave is granted. The Members will be informed accordingly.

13.00 hrs.

ESTIMATES COMMITTEE

THIRTY-THIRD AND THIRTY-FOURTH REPORTS

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Thirty-third and Thirty-fourth Reports of the Estimates Committee regarding action taken by Government on the recommendations contained in the Ninety-sixth and Ninety-seventh Reports of the Estimates Committee (Third Lok Sabha) on the Ministry of Transport and Shipping—Bombay Port (Parts I and II).

13.0½ hrs.

STATEMENT RE : ALLEGED SALE OF CARS BY CERTAIN M.Ps. CONTRARY TO STATUTORY ORDERS

MR. DEPUTY-SPEAKER : The hon. Prime Minister.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। यह अत्यन्त गंभीर मामला है। सब से पहले मैं यह जानना चाहता हूँ किस प्रक्रिया और किस नियम के अनुसार प्रधान मंत्री जी यह

वक्तव्य देने वाली हैं। क्या वह इस पर रोशनी डालेंगी? उसके बाद जो कुछ मुझे कहना है, वह मैं कहूंगा। अगर आप भी बता दें कि आप ने किस नियम में उनको यह वक्तव्य देने की अनुमति दी है, तो फिर अधिक बोलने की जरूरत नहीं है।

MR. DEPUTY-SPEAKER : Rule 372.

श्री मधु लिमये : इसीलिए मेरा व्यवस्था का प्रश्न है। यह वक्तव्य नियम 372 के तहत नहीं आ सकता है। इस के बारे में चार महीने पहले मैं ने नियम 222 के अन्तर्गत प्रिविलेज का सवाल उठाया था। उसके बाद स्पीकर साहब से इस विषय पर मेरी बात हुई। श्री मुदगल के बारे में जिस प्रक्रिया को अपनाया गया था, उन्होंने उस की ओर मेरा ध्यान दिलाया। कुछ संसद-सदस्यों द्वारा दो साल की कानूनी अवधि समाप्त होने से पहले मोटर कार बेचने के बारे में एक सवाल पूछा गया था। (व्यवधान)

श्री शिव नारायण (बस्ती) : माननीय सदस्य किस की बकालत कर रहे हैं? (व्यवधान)

श्री मधु लिमये : उपाध्यक्ष महोदय, यह सारे सदन की इज्जत और प्रतिष्ठा का सवाल